

**DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAWAN, NEW DELHI
DES-VI Section**

Minutes of the Meeting NC No.VI held on 20.9.2007

The Meeting No.24/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 20.9.2007 in Room No.4 of DGFT under the Chairmanship of Shri Anil Aggarwal, Jt. DGFT.

List of Members Present in the Meeting is at Annexure I.

Total Number of Cases 31

No.588	M/s. Kaka Carpets, Bhopal.
NC 24/08 Dt.20.9.2007	F.No. 01/(84)85/162/1144/AM07/DES-VI
Modification of Standard Input Output Norms SION for Export of Hand Knotted Woolen Carpets against import of Carpet Thread Waste Wool against SION.	
DECISION	DEFERRED

The Committee considered the case as per agenda. It was observed that this case is regarding modification of SION F-8 for the export product Hand Knotted Woolen Carpets. The request is to include Carpet Thread Waste Wool in the existing norms for Carpet Thread Wool. It was observed that production and consumption data of the export product and inputs called from the party is still awaited. Requisite data for consideration of SION cases is also awaited from Carpet EPC Bhadohi.

The comments of DC(SSI) and All Indian Handicraft Board are also still awaited.

Committee decided to remind party and other departments to expedite their reply/comments.

Consideration of the case was deferred for relisting on 18.10.2007.

No.589		M/s. Sonarome Pvt. Ltd; Bangalore.
NC 24/08 Dt.20.9.2007		F.No.01/87/50/1109/AM05/DES.VI.
Export of Condensed Milk Flavour, Butter Scotch, Chocolate Bourbon, Strawberry etc. against import of Flavour Base.		
Adv. Lic.No. 0710034218 Dt. 23.11.2004 (Para 4.7 of HBP 2004-09)		
RLA, Bangalore Ref. F.No. 07/24/40/1109/AM 05		
DECISION	DEFERRED	

The committee considered the case as per agenda. It was observed that this is a representation against already rejected case. The details of production and consumption duly certified by Central Excise Authority have been forwarded to the MFPI on 6.6.2007 for comments but a response from that Department was awaited. It was decided that a DO reminder may be sent to MFPI to expedite comments.

Consideration of the case was deferred for relisting on 18.10.2007.

No.590		M/s. Sonarome Pvt. Ltd; Bangalore
NC 24/08 Dt.20.9.2007		F.No.01/85/87/50/797/AM05/DES.VI.
Export of vanilla and other items against import of ethyl vanillin and other items		
Adv.Auth. No. 0710033063 Dt. 30.9.2004 (Para 4.7 of HBP 2004-09)		
RLA, Bangalore Ref. F.No. 07/24/40/429/AM 05		
DECISION	DEFERRED	

The committee considered the case as per agenda. It was observed that this is a representation against already rejected case. The details of production and consumption duly certified by Central Excise Authority have been forwarded to the MFPI on 6.6.2007 for comments but a response from that Department was awaited. It was decided that a DO reminder may be sent to MFPI to expedite comments.

Consideration of the case was deferred for relisting on 18.10.2007.

No.591	Food. 05/07	M/s. Sonic Biochem Extractions Ltd; Indore.
NC 24/08 Dt.20.9.2007		F.No.01/85/50/285/AM06/DES.VI.

Export of Lecithen powder against import of Acetone and packing material A/L No.031071339 dt.14.3.2006 - under Para 4.7 of HBP (Vol.1) 2002-2007.	
RLA, Bhopal Ref. No.03/95/040/1372/AM06.	
DECISION	DEFERRED

No.592	M/s. Sonic Biochem Extractions Ltd; Indore.
NC 24/08 Dt.20.9.2007	F.No.01/85/50/358/AM04/DES.VI.
Export of Lecithen powder against import of Acetone and packing material A/L No.1110010370 Dt.28.2.2005 - under Para 4.7 of HBP (Vol.1) 2002-2007.	
RLA, Bhopal Ref. No.11/24/39/001/AM05.	
DECISION	DEFERRED

The Committee considered these cases as per agenda. It was observed that this is a representation of the applicant against rejection of their request for import of Acetone for export of Lecithen powder as the technical authority was of the view that there is no nexus between the import and export item and thus it is not covered under the parameters of the duty exemption scheme as enumerated in Foreign Trade Policy.

Directorate Of VVO&F has been requested on 31.7.2007 to furnish comments on party's representation. The same are still awaited. They may be reminded to expedite comments in these cases.

Consideration of both cases was deferred for relisting on 18.10.2007.

No. 593	M/s. Disha Foods Pvt. Ltd; Hyderabad.
NC 24/08 Dt.20.9.2007	File No.01/85/162/257/AM 07/DES.VI
(a) Amendment in the import item from :Vegetable Shortening/Fat" to "RBD Palm Oil/Palm Oil/Palmoline Oil".	
(b) Modification of SION E-5, Biscuits for inclusion of fuel.	
DECISION	DEFERRED

No. 594	M/s. Ankit Biscuits Pvt. Ltd; Hyderabad.
NC 24/08 Dt.20.9.2007	File No.01/85/162/447/AM 07/DES.VI

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(a) Amendment in the import item from :Vegetable Shortening/Fat" to "RBD Palm Oil/Palm Oil/Palmoline Oil".	
(b) Modification of SION E-5, Biscuits for inclusion of fuel.	
DECISION	DEFERRED

No. 595	M/s. Badami Foods, Hyderabad.
NC 24/08 Dt.20.9.2007	File No.01/85/162/448/AM 07/DES.VI
(a) Amendment in the import item from :Vegetable Shortening/Fat" to "RBD Palm Oil/Palm Oil/Palmoline Oil".	
(b) Modification of SION E-5, Biscuits for inclusion of fuel.	
DECISION	DEFERRED

No. 596	M/s. Harsh Bakers, Hyderabad.
NC 24/08 Dt.20.9.2007	File No.01/85/162/449/AM 07/DES.VI
(a) Amendment in the import item from :Vegetable Shortening/Fat" to "RBD Palm Oil/Palm Oil/Palmoline Oil".	
(b) Modification of SION E-5, Biscuits for inclusion of fuel.	
DECISION	DEFERRED

No. 597	M/s. Real Bakers Pvt. Ltd; Hyderabad.
NC 24/08 Dt.20.9.2007	File No.01/85/162/450/AM 07/DES.VI
(a) Amendment in the import item from :Vegetable Shortening/Fat" to "RBD Palm Oil/Palm Oil/Palmoline Oil".	
(b) Modification of SION E-5, Biscuits for inclusion of fuel.	
DECISION	DEFERRED

No. 598	M/s. Ravi Foods Pvt. Ltd; Hyderabad.
NC 24/08 Dt.20.9.2007	File No.01/85/162/451/AM 07/DES.VI
(a) Amendment in the import item from :Vegetable Shortening/Fat" to "RBD Palm Oil/Palm Oil/Palmoline Oil".	
(b) Modification of SION E-5, Biscuits for inclusion of fuel.	
DECISION	DEFERRED

The Committee considered these cases as per agenda. It was observed that none of the applicant firm appeared for PH which was granted twice to the applicant to justify the case before the Committee. The committee deliberated upon these cases and decided that APEDA may be requested to furnish detailed consumption data for the use of Fuel in Furnace for manufacture of Biscuits.

The committee also considered the other request of the applicants with regard to amendment of SION E-5, to include Bakery Shortening/RBD Palm Oil/RBD/Palm Kernel Oil. It was decided that the SION are for general industry and change in norms to suit specific applicant. Accordingly it was decided that status quo may be maintained.

Consideration of the case was deferred for relisting on 18.10.2007.

No.599		M/s. Synergy Natural Cares, Delhi
NC 24/08 Dt.20.9.2007		F.No.01/85/50/035/AM08/DES.VI.
Export of Handicraft Soya Palm Wax Candles against import of Soya Wax, Palm Wax and perfumes etc.		
Adv. Auth. No.0510204785 Dt. 12.6.2007 (Para 4.7 of HBP)		
RLA, CLA, New Delhi Ref.No.05/24/40/142/AM08		
DECISION	TRANSFERRED TO NC NO.4	

The Committee considered the case as per agenda. It was observed that the Export Product "Handicraft Soya Palm Wax Candles" falls under Chapter 34. As per O&MI No.13/2007 dated 3.9.2007 this product falls with jurisdiction of NC No.4. It was accordingly decided to transfer the case to NC No.4 for necessary action.

No.600	3/8/85-ALC3/2007	M/s. Dinesh Saraogi, Kolkatta.
NC 24/08 Dt.20.9.2007		F.No. 01/85/50/017/AM08/DES-VI
Export of Shellac against import of Sticklac		
Adv. Auth No. 0210100478 dt. 1.5.2007 (Para 4.7 of HBP 2004-09)		
RLA, Kolkatta Ref.No. 02/24/40/29/AM08		
DECISION	APPROVED	

The Committee considered the case as per agenda. The committee observed that in the similar such cases for the export product "Shellac" from the imported item "Sticklac" it has been decided to allow a yield of 55% on imported quantity. It was also decided as under:-

(1) Where applicant have applied for export obligation quantity higher than or equal to 55% yield on imported quantity, the case is approved as applied for.

(2) Where the export obligation quantity (yield) as a percentage of import product quantity is lower than 55%, the import quantity be reduced proportionately. (Quantity of Export Product = Quantity of Import Product X yield)

The committee accordingly decided that in this case imports may be allowed with higher yield of 55% as applied by the party. Accordingly it was decided to allow import of 100,000 Kgs of Sticklac against export of 55,000 Kgs of Shellac.

RA may be advised to ratify the Advance Authorisation accordingly under para 4.7 of the HBP subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.601	1/20/85-ALC3/2007	M/s. Dinesh Saraogi, Kolkatta.
NC 24/08 Dt.20.9.2007		F.No. 01/85/50/045/AM08/DES-VI
Export of Shellac against import of Sticklac		
Adv. Auth No. 0210102188 dt. 6.7.2007 (Para 4.7 of HBP 2004-09)		
RLA, Kolkatta Ref.No. 02/24/40/106/AM08		
DECISION		APPROVED

The Committee considered the case as per agenda. The committee observed that in the similar such cases for the export product "Shellac" from the imported item "Sticklac" it has been decided to allow a yield of 55% on imported quantity. It was also decided as under:-

(1) Where applicant have applied for export obligation quantity higher than or equal to 55% yield on imported quantity, the case is approved as applied for.

(2) Where the export obligation quantity (yield) as a percentage of import product quantity is lower than 55%, the import quantity be reduced proportionately. (Quantity of Export Product = Quantity of Import Product X yield)

The committee accordingly decided that in this case imports may be allowed with higher yield of 55% as applied by the party. Accordingly it was decided to allow import 150,000 Kgs of Sticklac against export of 82,500 Kgs of Shellac.

RA may be advised to ratify the Advance Authorisation accordingly under para 4.7 of the HBP subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.602	5/15/85-ALC3/2007	M/s. Parwati Lakh Udyog, Kolkatta
NC 24/08 Dt.20.9.2007		F.No.01/85/50/033/AM08/DES-VI
Export of Shellac against import of Sticklac		
Adv. Auth. No.0210101375 Dt.7.6.2007 (Para 4.7 of HBP 2004-09)		
RLA, Kolkata Ref.No.02/24/40/071/AM08		
DECISION	APPROVED	

No.603	2/3/85-ALC3/2007	M/s. Parwati Lakh Udyog, Kolkatta
NC 24/08 Dt.20.9.2007		F.No.01/85/50/258/AM07/DES-VI
Export of Shellac against import of Sticklac		
Advance Authorisation No.0210099526 Dt.29.3.2007 (Para 4.7 of HBP 2004-09)		
RLA, Kolkata Ref.No.02/24/40/373/AM 07		
DECISION	APPROVED	

The Committee considered these cases as per agenda. The committee observed that in the similar such cases for the export product "Shellac" from the imported item "Sticklac" it has been decided to allow a yield of 55% on imported quantity. It was also decided as under:-

(1) Where applicant have applied for export obligation quantity higher than or equal to 55% yield on imported quantity, the case is approved as applied for.

(2) Where the export obligation quantity (yield) as a percentage of import product quantity is lower than 55%, the import

quantity be reduced proportionately. (Quantity of Export Product = Quantity of Import Product X yield)

The committee accordingly decided that in both cases imports may be allowed with higher yield of 55% as applied by the party. Accordingly it was decided to allow import of 425,617 Kgs of Sticklac against export of 234,500 Kgs of Shellac.

RA may be advised to ratify the Advance Authorisation accordingly under para 4.7 of the HBP subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.604	1/8/85-ALC3/2007	M/s. Mahabir Shellac Factory, Kolkatta.
NC 24/08 Dt.20.9.2007		F.No. 01/85/50/0117/AM08/DES-VI
Export of Shellac against import of Sticklac		
Adv. Auth No.0210100040 Dt. 17.4.2007 (Para 4.7 of HBP 2004-09)		
RLA, Kolkatta Ref.No. 02/24/40/10/AM08		
DECISION		APPROVED

The Committee considered the case as per agenda. The committee observed that in the similar such cases for the export product "Shellac" from the imported item "Sticklac" it has been decided to allow a yield of 55% on imported quantity. It was also decided as under:-

- (1) Where applicant have applied for export obligation quantity higher than or equal to 55% yield on imported quantity, the case is approved as applied for.
- (2) Where the export obligation quantity (yield) as a percentage of import product quantity is lower than 55%, the import quantity be reduced proportionately. (Quantity of Export Product = Quantity of Import Product X yield)

The committee accordingly decided that in this case imports may be allowed with higher yield of 55% as applied by the party. Accordingly it was decided to allow import of 100,000 Kgs of Sticklac against export of 55,000 Kgs of Shellac.

RA may be advised to ratify the Advance Authorisation accordingly under para 4.7 of the HBP subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.605		M/s. GTC Industries Limited, Mumbai
NC 24/08 Dt.20.9.2007		F.No. 01/85/162/361/AM08/DES-VI
Export of Assorted Little Cigar/Cigarilo against import of Reconstituted		

Tobacco CKT Base paper etc.	
Advance Authorization NO. 310434035 dated 26.06.2007 under para 4.7 of HBP 2004-2009	
RLA, Mumbai, Ref. No. 03/94/040/300/AM08	
DECISION	APPROVED

The Committee considered the case as per agenda. The representative of the Technical Authority present in the meeting handed over written comments dated 20.9.2007 as under:-

S.No.	EXPORT PRODUCT	QUANTITY
1.	Assorted Little Cigar/Cigar /Cigaril O for various sizes as per application.	1084.80 Million Nos.

S.No.	NAME OF IMPORT ITEM	QTY. ALLOWED PER ONE MILLION NO. OF EXPORT PRODUCT
1	Reconstituted Tobacco	Upto 0.10 Kg/ Kg of Tobacco content in exports or as applied for which ever is less
2	Cork Tipping paper	1.08 Kg/ Kg content
3	Acetate Filter Rods	1.10 Nos./ per On No.
4	Coated board for Blanks of relevant GSM	1.25 Kg/Kg content in exports
5	Coated board for Outer Cartons of relevant GSM.	1.25 Kg/Kg content in exports
6	Coated board for Inner frame of relevant GSM.	1.05 Kg/Kg content in exports
7	BOPP Film (for Inner Carton)	1.05 Kg/Kg content in Packing
8	BOPP Film (for Outer Carton)	1.01 Kg/Kg content in Packing
9	Tear off Ribbon - Printed	1.02 Kg/Kg content in Packing

The committee deliberated on the case and decided to ratify the norms as per written comments of Technical Authority except import item No.4 namely "Synthetic Flavouring Essence" which shall not be allowed as it is not possible to correlate the imported inputs in the export product.

The net import content of inputs (without wastage) shall be accounted for in the total export products to be exported.

A complete set of documents submitted by the applicant be also forwarded to RA for working quantity of imports to be allowed in this case.

Committee also decided that the applicant shall not be granted any repeat advance authorization on the basis of above IO norms and applicant may be asked to apply for fixation of SION.

RA may be advised to ratify the advance authorization accordingly and also take suitable action in terms of the provisions of the Foreign Trade Policy/Procedure and subject to other usual conditions.

No.606	M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 24/08 Dt.20.9.2007	F.No.01/85/162/335/AM 08/DES VI
Export of Oleoresin Nutmeg against import of Nutmeg (BWP).	
Advance Authorization No.1010026913 dt. 13.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00067/AM08 Dated 25.6.2007	
DECISION	APPROVED

No.607	M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 24/08 Dt.20.9.2007	F.No.01/85/162/336/AM 08/DES VI
Export of Oleoresin Nutmeg against import of Nutmeg (BWP).	
Advance Authorization No.1010026917 dt. 13.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00070/AM08 Dated 25.6.2007	
DECISION	APPROVED

No.608	M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 24/08 Dt.20.9.2007	F.No.01/85/162/337/AM 08/DES VI
Export of Oleoresin Nutmeg against import of Nutmeg (BWP).	
Advance Authorization No.1010026915 dt. 13.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00068/AM08 Dated 25.6.2007	
DECISION	APPROVED

No.609	M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 24/08 Dt.20.9.2007	F.No.01/85/162/338/AM 08/DES VI
Export of Oleoresin Nutmeg against import of Nutmeg (BWP).	
Advance Authorization No.1010026916 dt. 13.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00069/AM08 Dated 25.6.2007	
DECISION	APPROVED

No.610	M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 24/08 Dt.20.9.2007	F.No.01/85/162/367/AM 08/DES VI
Export of Oleoresin Nutmeg against import of Nutmeg (BWP).	
Advance Authorization No.1010026989 dt. 25.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00091/AM08 Dated 18.7.2007	
DECISION	APPROVED

No.611	M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 24/08 Dt.20.9.2007	F.No.01/85/162/377/AM 08/DES VI
Export of Oleoresin Nutmeg against import of Nutmeg (BWP).	
Advance Authorization No.1010026987 dt. 25.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00089/AM08	
DECISION	APPROVED

No.612		M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 24/08 Dt.20.9.2007		F.No.01/85/162/384/AM 08/DES VI
Export of Oleoresin Nutmeg against import of Nutmeg (BWP).		
Advance Authorization No.1010026986 dt. 25.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.		
RLA , Cochin. Ref.No.10/24/040/00088/AM08 Dated 18.7.2007		
DECISION	APPROVED	

No.613		M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 24/08 Dt.20.9.2007		F.No.01/85/162/387/AM 08/DES VI
Export of Oleoresin Nutmeg against import of Nutmeg (BWP).		
Advance Authorization No.1010026988 dt. 25.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.		
RLA , Cochin. Ref.No.10/24/040/00090/AM08 Dated 18.7.2007		
DECISION	APPROVED	

No.617		M/s. Synthite Industrial Chemicals Ltd; Cochin
NC 24/08 Dt.20.9.2007		F.No.01/85/162/1038/AM07/DES.VI.
Export of Oleoresin Nutmeg against import of Nutmeg (BWP)		
Advance Authorisation No.1010025953 Dt. 13.3.2007 - under Para 4.7 of HBP (Vol. I) 2004-09.		
RLA, Cochin,Ref. No.10/24/40/149/AM07		
DECISION	APPROVED	

No.618	Misc./08	M/s.Synthite Industrial Chemicals Ltd,Cochin.
NC 24/08 Dt.20.9.2007		F.No. 01/85/162/114/AM 08/DES-VI
Export of Oleoresin Trimetric and import of Turmeric.		
A/L No. 1010026465 dated 8.5.2007 under para 4.7 of HBP 2004-2009		
RLA, C ochin Ref. No. 10/24/40/00025/AM08.		
DECISION	APPROVED	

The Committee considered these cases as per agenda. The full form of Nutmeg (BWP) is Broken Wormy Punky Nutmegs. The representative of Spices Board informed that these are immature nuts before they are ripe. It was observed that in these cases SAR report about the yield of import consignment(s) from Spices Board is awaited. Applicant has applied for ratification of Advance Authorisation based on 18.14% yield in these cases. Accordingly the committee decided to ratify the Advance Authorisation in these

cases as under:-

- (A) RA shall work out the EO as per yield percentage certified in the SAR of Spices Board against specified quantity of imports against each import consignment.

An illustration is given as under:-

S. No	B.E No. & Date	Qty.of Imports (MT)	Yield % as per SAR	Qty of EO as per SAR Yield % (MT)
(1)	(2)	(3)	(4)	(5)
				(3) X (4) divided by 100 = (5)
1		10 MT	12.00	1.20
2		20 MT	15.00	3.00 MT
3		30 MT	16.00	4.80MT
4		40 MT	10.00	4.00 MT
5	TOTAL	100 MT (A)		13.00 MT (B)

Against the total quantity of imports made (A) the EO shall be for the total quantity of (B).

- (B) The Yield percentage shall be worked out accordingly as per weighted average of yield as per SAR reports from Spices Board against a total quantity of imports made for the import item (upto a total quantity of import item applied as per application)

OR

- (C) 18.14% yield as applied for

WHICHEVER IS HIGHER YIELD (AMONG (B) AND (C) ABOVE.)

Spices Board may be advised to send a copy of SAR to the Joint DGFT, Cochin under intimation to DGFT alongwith a set of SAR Report.

Accordingly RA may be advised to re-fix the EO based on the above decision upon receipt of SAR from Spices Board and take

necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.614	12/4/85-ALC3/2007	M/s. Sarda Starch (P) Ltd; Mumbai
NC 24/08 Dt.20.9.2007		01/85/50/01/AM08/DES VI
Export of Ground Xanthan Gum Powder against import of Xanathan Gum		
A/L No. 0310425145 Dt. 30.3.2007 under para 4.7. of HBP (Vol.1)2004-09.		
RLA, Mumbai Ref.No. 03/95/040/1554/AM07		
DECISION		APPROVED

The committee considered the case as per agenda. It was observed that in an earlier similar case considered in NC Meeting No.18/07 held on 10.8.2006 import has been allowed with 1% wastage. Accordingly it was decided to allow import of 5050 Kgs of "Xanathan Gum against export of 5000 Kgs of "Ground Xanathan Gum Powder (200 mesh size or above) Food/Technical grade with minimum 95% or above or powder content of the export product applied for.

RA may be advised to ratify the advance authorization accordingly and also take suitable action in terms of the provisions of the Foreign Trade Policy/Procedure and subject to other usual conditions.

No.615	M/s. Core Chemicals Private Limited, Mumbai
NC 24/08 Dt.20.9.2007	F.No.01/85/162/315/AM08/DES.VI.
Export of Refined Epoxidised Soyabean Oil against import of Refined Soyabean Oil.	
Issue of Advance Authorisation under para 4.4.2 of HBP 2004-09.	
RLA, Mumbai 03/94/40/85/AM08/ZLA	
DECISION	DEFERRED

The Committee considered these cases as per agenda. The committee decided to ask the applicant to furnish following information/details:-

- (a) ITC(HS) Classification of export product "Refined Epoxidised Soyabean Oil".
- (b) Molecular weight of export product "Refined Epoxidised Soyabean Oil" duly certified by a Chartered Engineer.
- (c) Percentage Yield of import item "Refined Soyabean Oil" duly certified by a Chartered Engineer.

- (d) Details of indigenous inputs alongwith quantity, required for production of per unit of export product, duly certified by a Chartered Engineer.

It was also decided to remind DC(SSSI) to expedite comments. A copy of application may also be referred to the Department of Chemicals and Petro-Chemicals for comments.

Consideration of the case was deferred for relisting on 18.10.2007.

No.616		M/s. Shingote Agro FoodsPvt. Ltd; Pune
NC 24/08 Dt.20.9.2007		F.No. 01/85/162/498/AM08/DES-VI
Modification of SION E-38 for inclusion of Guar/Bajra with other similar export products against import of Packing Material		
DECISION		DEFERRED

The Committee considered these cases as per agenda. It was decided to refer the case to APEDA for their comments as well as to furnish export data of "Guar and Bajra" for the last three years. It was also decided to refer the case to the Department of Agriculture (Trade Division) for comments.

Consideration of the case was deferred for relisting on 18.10.2007.

No.619		M/s. P.S.S. Krishnamurthi Exports (P) Ltd; Tuticorn.
NC 24/08 Dt.20.9.2007		F.No. 01/85/162/312/AM08/DES-VI
Fixation of SION for the export product "Plants and Parts of Plants in Packing material" against import of Relevant Packing Material.		
DECISION		DEFERRED

The Committee considered these cases as per agenda. Shellac & Forest Products EPC, Kolkatta has also forwarded a list of Minor Forest Produce Item as given in Appendix 37A of HBP (Vol.I) and requested for fixation of SION for the Packing Material as per Packing Policy i.e. import of relevant Packing Material in finished form with 1% wastage and in case of raw material of Packing Material with 5% wastage.

The committee deliberated upon the list and decided that the description of export product "Plant and Parts of Plants" is too generic and may include a wide gamut of export products. Committee felt that the intent is to include only basic minor forest

produce items like Lac, Natural Gum and natural Resin/Gum Resins. Committee therefore decided to request Shellac and Forest Products EPC to forward list of Minor Forest Produce export items covered under ITC(HS) 1301 alongwith their export figures (itemwise) to consider the matter further.

The meeting ended with thanks to the Chairman.

LIST OF PARTICIPANTS-NC MEETING No.24/08 HELD ON 20.9.2007

Sl.No.	Name of the Officer	Designation	Department
1.	Sh. Anil Aggarwal	Jt.DGFT	DGFT
2.	Sh. Shaish Kumar	Industrial Adviser	D.I.P.P.
3	Sh. S.R. Meena,	Under Secretary	Deptt. Of Revenue
4	Sh. M R Usha	Dy. Director .	Spices Board
5	Mrs. P.M. Sobha	Asstt. Director	Spices Board
6.	Mrs. Kiran Sehgal	Dy.DGFT	DGFT
7	Sh. G.L. Monga	FTDO	DGFT